

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 935 of 2001

Allahabad this the 07th day of August, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Vishal Kamal, Son of Late Shri K.K. Saxena, resident of 238 Karolon, Biharipur, District Bareilly.

By Advocate Shri Shishir Kumar

Applicant

Versus

1. Union of India through Secretary, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, New Delhi.
2. Office of the Chief Commissioner of Income Tax, Ashok Marg, Lucknow.
3. Commissioner of Income Tax, Bareilly.

Respondents

By Advocates Shri G.R. Gupta
Shri R.C. Joshi.

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member(J)

The applicant has come up with a case that his father Late Shri K.K. Saxena died in harness in the year 1992 while he was working as Supervisor in the Income Tax department. To support the dependents of deceased employee, the applicant moved for appointment on compassionate ground, which was taken favourably and sympathetically by every officer-in authority in

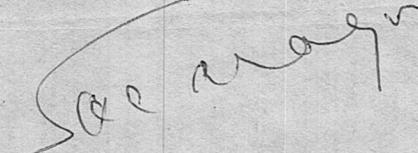
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the respondents establishment, but for the appointing authority who repeatedly informed that inspite of his good claim, he cannot be provided with any employment in group 'C' service for want of vacancy under this head. To counter this position, the applicant has brought on record annexure-9 dated 15.11.2000 through which 35 persons have been considered and provided appointment in Group 'C' service in the respondents establishment.

2. With the above position in view, it is found that if the litigation is allowed to linger, it will take much of time in its final disposal and, therefore, the O.A. is decided at this stage with the observation that in case the applicant moves a fresh representation to the competent authority in the respondents establishment, enclosing therewith all the relevant correspondence, within four weeks, same be decided by the respondents within six weeks thereafter and a detailed, speaking and reasoned order be passed with copy to the applicant. If the same grievance survives, the applicant may again approach the Tribunal. The O.A. stands disposed of accordingly. No cost.



Member (J)

/M.M./